

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 387/(MAH)/2017
 CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES: Nabhi Interior Working
 V/s.
 MMS Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Neha Mehta	Advocate	Neha Mehta

ORDER

TCP No. 387/I&BP/CLB/MB/MAH/2017

Since the service against Corporate Debtor has not been affected as prescribed under Adjudicating Authority Rules, the Petitioner is again called upon to serve the notice upon Corporate Debtor on the next date of hearing as prescribed under NCLT Rules.

List this matter on 19.9.2017.

Sd/-

V. NALLASENAPATHY
 Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)